Plan (ABEP), the banks should allocate at least 25 per cent of the total number of branches proposed to be opened during a year in unbanked rural (Tier 5 and Tier 6) centres.

(b) to (c) No Sir.

Delinking of non-tax fund transactions

- 862. SHRI DEVENDER GOUD T.: Will the Minister of FINANCE be pleased to state:
- (a) whether it is a fact that 14th Finance Commission has recommended that all non-tax fund transactions be delinked from schemes;
 - (b) if so, the details of the recommendations made;
 - (c) what action his Ministry has taken on the above recommendations; and
- (d) to what extent the States would be benefited from the proposed increase of share to 35 per cent from the existing 32 per cent, with a particular reference to Telangana?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JAYANT SINHA): (a) to (d) Report of the Fourteenth Finance Commission has been laid in the Parliament on 24th February, 2015 along with the Explanatory Memorandum as to Action Taken on the recommendations of the Commission. Fourteenth Finance Commission has recommended 42% share in the net proceeds of the Union tax revenues as States shares as compared to 32%, recommended by the Thirteenth Finance Commission. The Fourteenth Finance Commission has also recommended Post-Devolution Revenue Deficit Grant (for 11 states), Local Body Grants for rural and urban local bodies and State Disaster Relief Fund.

Non-compliance of KYC norms by credit co-operatives

- 863. DR. CHANDAN MITRA: Will the Minister of FINANCE be pleased to state:
- (a) whether Know Your Customer (KYC) and anti-money laundering norms are not implemented by a large number of credit Co-operatives;
 - (b) if so, the details thereof along with the reasons therefor, and